

SUPREME COURT OF INDIA

This relates to reconsideration of the proposal for appointment of S/Shri Sanjay Kumar Medhi and Nani Tagia, Advocates, whose names along with others, were recommended by the Collegium of the Gauhati High Court for elevation to the High Court.

At the outset, it is considered necessary to mention that one of the members of the Collegium, Mr. Justice Ranjan Gogoi, has not participated in the proceedings insofar as it relates to Shri Nani Tagia for the same reason as recorded in the Minutes dated 6th April, 2018.

The proposal for elevation of S/Shri Sanjay Kumar Medhi and Nani Tagia approved by the Supreme Court Collegium vide Minutes dated 6th April, 2018 has been referred back, for reasons recorded in the file, to the Chief Justice of India for reconsideration. A perusal thereof clearly reveals that while according approval to the above proposal the Collegium found them suitable for elevation after carefully scrutinizing the material placed in the file, including the views of all the consultee-colleagues about suitability of these recommendees, and after interacting with them. The Collegium also took note of concurrence to the above proposal, given by all the

Constitutional authorities in all the concerned States. Regarding concurrence of the Chief Minister of Arunachal Pradesh, since his views were not received within the period of six weeks prescribed in the Judgment of the Supreme Court [(1993) 4 SCC 441], the Collegium presumed in terms of the Memorandum of Procedure that he had nothing to add to the proposal.

On due consideration of the reasons recorded in the file for referring back the proposal for reconsideration, the Collegium resolves to reiterate its recommendation for appointment of S/Shri Sanjay Kumar Medhi, and Nani Tagia, Advocates, as Judges of the Gauhati High Court.

(Dipak Misra), C.J.I.

(Ranjan Gogoi), J.

(Madan. B. Lokur), J.

August 08, 2018.